

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4075/2018

The 25th day of October, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Smt. Poonam Thukral,
Aged 58 years,
W/o Shri R.K. Thukral,
Working as PS in the office of
Deputy Chief Engineer/Construction-II
Northern Railway, Shivaji Bridge,
New Delhi
R/o E-153, Amar Colony,
Lajpat Nagar-IV, New Delhi-24. .. Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through,
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Chief Administrative Officer/Construction,
Headquarters Kashmere Gate, Delhi.
3. Chief Personnel Officer/Construction,
Headquarter Kashmiri Gate,
New Delhi.
4. FA&CAO/Construction,
Headquarter Kashmiri Gate,
New Delhi.
5. Deputy Chief Engineer/Const-II,
Northern Railway, Shivaji Bridge,
New Delhi.
6. Executive Electric Engineer/Construction,
Northern Railway, Shivaji Bridge,
New Delhi. .. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, a Private Secretary in the respondent – Northern Railway, filed the O.A. seeking the following relief(s):

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to finalize the case of the applicant for correct fixation of pay of the applicant w.e.f. 05.12.1997 as per their own letter dated 29.05.2013 (Respondent No.3, Dy. FA&CAO/C/Kashmere Gate, Delhi) and dated 28.02.2017 (Respondent No.5 – Dy. Chief Engineer/Const-II, Shivaji Bridge, New Delhi) and consequently granting all the consequential benefits to the applicant including the arrears of difference of pay and allowances with interest.
- “(ii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.”

3. It is submitted that in pursuance to the representation made by the applicant ventilating her grievances, the same was recommended to the competent authority vide Annexure A/1 dated 28.02.2017. However, no final orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the claim of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance

with law, within 60 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /